

(2021) 09 TDSAT CK 0009

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition 254, 255, 256, 257 Of 2019 With Misc
Application 30 Of 2021

Hathway Digital Private Limited

APPELLANT

Vs

Rushabha Digi Infotech Pvt. Ltd And Anr

RESPONDENT

Date of Decision : 03-09-2021

Acts Referred:

Citation : (2021) 09 TDSAT CK 0009

Hon'ble Judges : Biresh Kumar, Registrar

Bench : Single Bench

Advocate : Nasir Husain

Judgement

Draft Issues have been filed on behalf of the parties which are available on record of the case. Heard the Learned Counsel appearing for the Petitioner, perused the record of the case and following Issues are settled for determination:

ISSUES

1. Is the instant application maintainable in its present form ?
2. Whether Respondent No.1 has illegally migrated to Respondent No.2 in violation of the Interconnect Regulations and without returning the STBs of the Petitioner ?
3. Whether the Petitioner is entitled to receive the STBs as claimed in the petition from the Respondents either jointly or severally or in the alternative is entitled to receive the cost of the STBs @ Rs.1280/- per STB along with interest thereon ?
4. To what other relief / reliefs the Petitioner is entitled for ?

It was prayed on behalf of the Petitioner that they need four weeks time for filing their Evidence Affidavits. The time is allowed as prayed for. The Petitioner may file its Evidence Affidavits within four weeks from now and the Respondents within four weeks thereafter. Put up the matter on 21st October, 2021 for

directions.